CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Original Application No.180/00281/2018

Wednesday, this the 26th day of June, 2019

CORAM:

HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER

B.Ambili,
W/o.Subhash A.P.,
Company Prosecutor,
Office of the Registrar of Companies,
Company Law Bhavan, Kochi – 682 021.
Residing at Flat No.4-A, OAK WOOD,
Sky Line Park Apartments, Jawahar Nagar,
Kadavanthra, Cochin – 682 020.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

versus

- Union of India
 represented by the Secretary to the Government of India,
 Ministry of Corporate Affairs, Shastri Bhavan,
 New Delhi 110 001.
- The Regional Director,
 Ministry of Corporate Affairs,
 Shastri Bhavan, Chennai 600 006.
- 3. The Registrar of Companies, Company Law Bhavan, BMC Road, Thrikkakara, Cochin – 682 021.
- 4. The Union Public Service Commission,
 New Delhi 110 001 represented by its Secretary. ...Respondents

(By Advocates Mrs.Mini.R.Menon, ACGSC [R1-3] & Mr.Thomas Mathew Nellimoottil [R4])

This application having been heard on 26th June 2019, the Tribunal on the same day delivered the following:

.2.

ORDER (ORAL)

Per: Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

Heard learned counsel for the parties. Learned counsel for the applicant drew our attention to Annexure A-5 order dated 3.6.2019 produced along with M.A.No.180/569/2019 by which the applicant has been granted promotion from 2012-13 as claimed.

2. In the light of the above facts and circumstances of the case, the O.A is closed by directing the respondents to ensure that the consequential benefits are disbursed as expeditiously as possible, in any case, within a period of three months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 26th day of June 2019)

ASHISH KALIA JUDICIAL MEMBER E.K.BHARAT BHUSHAN ADMINISTRATIVE MEMBER

asp

List of Annexures in O.A.No.180/00281/2018

- **1. Annexure** A-1 A copy of the representation dated 8.1.2018 addressed to the 1^{st} respondent.
- **2. Annexure** A-2 A copy of the Recruitment Rules relating to the post of Assistant Official Liquidator/Assistant Registrar of Companies.
- **3.** Annexure A-3 A copy of the Government of India, Department of Personnel & Training OM No.22011/9/98-Estt.(D) dated 8th September 1998.
- **4. Annexure A-4** A copy of the Government of India, Department of Personnel & Training OM Bearing No.22011/4/2013-Estt.(D) dated 28th January 2015.
- **5.** Annexure A-5 A copy of the Office Order bearing A-32012/01/2018-Admn.II (ii) dated 3.6.2019 issued from the office of the 1st respondent.
- **6. Annexure R-1** A copy of the order dated 15.9.2015 of Hon'ble CAT, Ernakulam in O.A.No.265 of 2013.
- 7. Annexure R-2 A copy of the order dated 4.10.2016 of Hon'ble High Court of Kerala in OP(CAT) No.262 of 2016 (z).
- **8. Annexure R-3** A copy of the order dated 17.1.2018 in RP 226 of 2017 before Hon'ble High Court of Kerala in OP (CAT) 262/2016 dated 4.10.2016.
- **9. Annexure** R-4 A copy of the revised final seniority list of Company Prosecutors dated 13.7.2018 issued by the Ministry of Corporate Affairs.
- **10. Annexure R-5** A copy of the order No.A-11011/12018-Ad.II dated 5.9.2018 for revival as sanction of twenty two posts of JTS of ICLS as accorded by Department of Expenditure, Ministry of Finance.
- **11. Annexure R-6** A copy of the posting profile of applicant Ms.Ambili.B., Company Prosecutor, posted at Registrar of Companies, Kochi.
- **12. Annexure R-7** A copy of the O.M.No.A-22011/1/2-11-Ad.II dated 3.2.2012 of Ministry of Corporate Affairs.